

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

10
O.A. NO. 2041/95
with
O.A. NO. 2230/95

HON'BLE JUSTICE CHETTUR SANKARAN NAIR (J), CHAIRMAN
HON'BLE SHRI R.K. AHOCJA, MEMBER (A)

New Delhi, this 19th day of September, 1996

O.A. NO. 2041/95:

R.K. Kohli
Principal
Govt. Boys Sr. Secondary School
Adarsh Nagar
DELHI.
R/o C-572
Saraswati Vihar
NEW DELHI.

... Applicant

(By Shri Lokesh Kumar, Advocate)

Vs.

1. Lt. Governor
National Capital Territory of Delhi
Raj Bhawan
Rajpur Road
Delhi.

2. Secretary (Education)
Government of National Capital
Territory of Delhi
Old Secretariat
DELHI.

3. Director of Education
Directorate of Education
Government of National
Capital Territory of Delhi
Old Secretariat
DELHI.

4. Deputy Director of Education
(North-West)
Directorate of Education
N.C.T., Delhi
Hakikat Nagar
Kingsway Camp
DELHI.

5. Shri B. Srivastava
Education Officer
Zone-IX, District North
Directorate of Education
Hakikat Nagar
Kingsway Camp
DELHI.

... Respondents

(By Shri Amresh Mathur, Advocate)
and

Contd.... 2/-

O.A. NO. 2230/95:

Shri Jai Narain Kaushik
Vice Principal
Govt. Boys Secondary School
Pratap Nagar-II
Delhi-7.

... Applicant

(By Mrs. Meera Chhibber, Advocate)

Versus

1. Lt. Governor
Govt. of N.C.T. of Delhi
Raj Niwas
Raj Niwas Marg
DELHI.
2. Chief Secretary
Govt. of N.C.T. of Delhi.
5, Somnath Marg
Delhi.
3. Secretary(Education)
Govt. of N.C.T. of Delhi
Old Secretariat
Delhi.
4. Joint Secretary(Education)
Directorate of Education
Govt. of N.C.T. of Delhi
Old Secretariat
Delhi.
5. Director of Education
Directorate of Education
Govt. of N.C.T. of Delhi
Old Secretariat
DELHI.
6. Dy. Director of Education
(Dist: North)
Directorate of Education
Govt. of N.C.T. of Delhi
Old Secretariat
DELHI.
7. Shri Ajit Singh
Administrative Officer
(Estd.-IV Branch)
Govt. of N.C.T. of Delhi
Old Secretariat
DELHI.

... Respondents

(By Shri Ajesh Luthra proxy of Ms. Jyotsna Kaushik,
Advocate)

The applications having been heard
on 19.9.1996, the Tribunal on the
same day delivered the following:

Contd... 3/-

(18)

Chettur Sankaran Nair(J), Chairman

The facts as also the reliefs sought in these two cases are identical.

2. Applicants, who are Principal and Vice-Principal in that order, seek a declaration that they are entitled to get extension of service for two years. We find that identical matters have been decided by this Tribunal. In O.A.No.661/96 a Bench of this Tribunal directed:

"to issue orders extending services of applicant for one year"

Likewise in O.A.NO.2246/95 another Division Bench directed:

". . . to consider the case of applicant for extension in service as he being a National Awardee and to issue necessary order granting him such extension..."

Consistent with the directions issued in these cases, we allow the applications and direct that the case of applicants be considered for extension of service, and appropriate orders passed within three weeks from today.

3. Original Applications are disposed of as aforesaid. No costs.

Dated, the 19th September, 1996.

(R.K. AHOJA)
MEMBER (A)

(CHETTUR SANKARAN NAIR(J))
CHAIRMAN

/rso/

18.9.96.